

of the Empowered Committee for Trawlers in the Department of Heavy Industry. Such yards which have generated the requisite levels of skills and facilities would be certified under the scheme and would be eligible for the trawler development support.

(4) The trawler building industry would be organised on the basis of a 'consortium' approach for maximising the complementarities of small and large yards. The consortium on the West Coast would be led by the Mazagon Docks Ltd., and in the East Coast by the Garden Reach Shipbuilders and Engineers Ltd. To further the development, of design competence, selective imports of drawings and designs for required fishing technologies would be allowed.

(5) The trawler builders would undertake an effective marketing programme to make the prospective trawler buyers fully aware of the capabilities of the indigenous industry in terms of design, quality, delivery schedules, workmanship and performance.

(6) With a view to giving the Customers the flexibility to have imported equipment of their choice imports of components and equipment would be permitted to the trawler builders without indigenous angle scrutiny upto a value of 20 per cent of the cost of the trawler from a specified list. These components and equipments would be permitted duty free import by such yards also who do not have bonded warehousing arrangements.

(7) The import of trawlers would be permitted on a selective basis on considerations of cost, delivery and special needs so as to ensure rapid development of the marine fishing industry consistent with the utilisation of facilities available in the indigenous trawler building industry. The import requirements would be determined by a Committee of

Secretaries while the individual cases of import would be considered by the Fishing Vessels Acquisition Committee (FVAC) in the Department of Agriculture.

The Empowered Committee will review from time to time, the progress of the trawler building industry and the development of ancillaries. It will periodically modify the list of equipments and components to be imported for fitment of trawlers.

A Notification to this effect was issued on 25th February, 1980.

Repeal of Police Commissioner Act, Delhi

268. KUMARI KAMLA KUMARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are considering to repeal the Police Commissioner Act of Delhi taking note of the fact that the present set up of Delhi police is not effective and the old set up was better; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) There is no such proposal under Government's consideration.

(b) Does not arise.

Qualifications for translators for posts in Grade IV and V of Kendriya Sachivalaya Rajbhasha Sewa

269. SHRI T. S. NEGI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the minimum educational qualification for posts in Grade IV and V of the Kendriya Sachivalaya Rajbhasha Sewa (Group 'C' Posts) Draft Rules is M.A. in Hindi or English;

(b) whether it is also a fact that the Hindi Translators working in the Ministries and their attached offices were mostly recruited on the basis of Degree in Hindi and English as minimum educational qualification;

(c) whether it is also a fact that because of prescribing Master's Degree as the minimum qualification, many Translators will not be able to complete after the two competitive Examinations and will be adversely affected by the proposed minimum qualification; and

(d) what arrangements Government propose to make to safeguard the interests of these translators?

THE MINISTER OF HOME AFFAIRS (SHRI ZAIL SINGH): (a) to (d). In the draft rules it has generally been suggested that the minimum educational qualifications for direct recruitment to grades IV and V will be M.A. However, taking note of the fact that some of the officials now working as Hindi Translators in the Central Government may be having only a B.A. degree, it has been proposed that for officials working in the Central/State Government offices including Central Government Undertakings a Bachelor's degree would suffice. It has further been proposed that such officials can avail themselves of two competitive examinations to be held after the commencement of these rules. It is felt that these provisions will adequately take care of the interest of such officials.

Revision of educational qualification for Recruitment of Hindi Officers

270. SHRI T. S. NEGI: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 4263 on 20th December, 1978 regarding recruitment of Hindi Officers and state:

(a) whether educational qualifications being prescribed in the Kendriya Sachivalaya Rajbhasha Sewa (Group 'C' Posts) Rules, 1979 are Higher than those prescribed in 1969 for the Hindi Officers; and

(b) whether in view of the fact that most of the Hindi translators at present working in Central Secretariat are Graduates in Hindi or English, the higher qualifications prescribed in the Draft Rules are proposed to be revised

in conformity with the decision of the U.P.S.C. with regard to Hindi Officer's Examination held in July, 1969?

THE MINISTER OF HOME AFFAIRS (SHRI ZAIL SINGH): (a) and (b). The educational qualifications proposed for the 1969 recruitment for the posts of Hindi Supervisors and Hindi Officers were M.A. with three years experience or BA. with five years experience. In the draft Rules now prepared for recruitment to Group 'C' posts under the Kendriya Sachivalaya Rajbhasha Sewa, it has been suggested that for the departmental candidates working in the Central/State Governments or the Central Government Undertakings, a Bachelor's degree would suffice provided that such officials have at least two years experience of translation work. The draft Rules will be examined further in the light of the comments received from the Ministries/Departments of the Government.

Amendment of Rules relating to Kendriya Sachivalaya Rajbhasha Sewa

271. SHRI T. S. NEGI: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Starred Question No. 445 on 16th August, 1978 regarding Cadre of Central Hindi Secretariat Service and state whether in view of Rule 1(2) and 2(c) (1), the date mentioned in Rule 6(b)(ii) viz. 7th February 1977 is proposed to be deleted in the final rules relating to Kendriya Sachivalaya Rajbhasha Sewa (Group 'C' posts) so that all the Departmental candidates as defined in Rule 2(c)(i) are encadred in the initial constitution of Kendriya Sachivalaya Rajbhasha Sewa?

THE MINISTER OF HOME AFFAIRS (SHRI ZAIL SINGH): Draft Rules for the Kendriya Sachivalaya Rajbhasha Sewa (Group 'C' posts) have been circulated to the various Ministries/Departments for their comments. They will be examined further in the light of the comments received. The point raised by the Hon'ble Member will also be considered at that time.